

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A. 212/93

DATE OF DECISION :- 21.1.2000

Mr.J.P.Sharma & ors. : Petitioner [s]

P IN P : Advocate for the petitioner [s]

Versus

Union of India & ors. : Respondent [s]

Mr.N.S.Shevde Advocate for the Respondent [s]

CORAM

THE HON'BLE MR. V.RAMAKRISHNAN VICE CHAIRMAN

THE HON'BLE MR. A.S.SANGHAVI MEMBER [J]

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri J.P.Sharma,
Working as P.A. to Addl. Divl.
Railway Manager, DRM office,
Vadodara.

Applicant

Advocate P In P

Versus

1. Union of India, Through :
The General Manager,
W.Rly., Churchgate,
Bombay.
2. Chief Personnel Officer,
W.Rly., Churchgate,
Bombay.
3. Divisional Railway Manager,
W.Rly., Pratapnagar,
Baroda.
4. Smt.Padmini Vijayan, PA
H Q Office, Churchgate,
Bombay.
5. Shri K.Raghupati, PA,
H Q Office, Churchgate,
Bombay.
6. Shri N.Balasarajan, PA,
H Q Office, Churchgate,
Bombay.
7. Shri O.K.Narayanan, PA,
H Q Office, Churchgate,
Bombay.

8. Smt. P.V.Gopinathan, CA,
H Q Office, Churchgate,
Bombay.
9. Shri B.H.Tolani, CA,
Divisional Manager's office,
W.Rly., Jaipur.
10. Smt. Sulochana Nair, CA,
H Q Office, Churchgate,
Bombay.
11. Smt. Subhalaxmi, CA,
DRM's office, Bombay Central,
Bombay.
12. Shri S.V.Pillai, CA,
DRM's office,
W.Rly., Bhavnagar.
13. Shri N.Shreedharan, CA,
DRM's office,
W.Rly., Pratapnagar,
Vadodara.
14. Shri Y.K.Advani, CA,
DRM's office,
W.Rly., Pratapnagar,
Vadodara.
15. Smt. Annma Samuel,
DRM's office,
Bombay Central,
Bombay.

Respondents

Advocate Mr.N.S.Shevde

O R D E R[oral]
In
O.A.NO. 212/93

Dt. 21.1.2000

Per Hon'ble Mr.V.Ramakrishnan Vice Chairman

This matter was admitted and listed for hearing in due course and come up in September, 1999 for hearing. Notice was sent to the applicant which was returned unserved with a remark "retired". The Registry was directed to ascertain the fresh address and issue notice to the applicant again. This has been done and the applicant has now given in writing that he is not willing to prosecute the case. The O.A. stands disposed of as not pressed.

A.S.
[A.S.Sanghavi]
Member [J]

V.Ramakrishnan
[V.Ramakrishnan]
Vice Chairman

S.Solanki

F O R M NO. 21

(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA/TA/RA/CP/MA/FT 212 of 199 3

T. B. Glyson

APPLICANT (s)

VERSUS

18.0.F.8 etc.

RESPONDENT (s)

INDEX SHEET

SR.NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	OFA	1 to 12
2.	MOT/161/93	13 to 16
3.	Reply of R. No 9	17 to 29
4.	Reply of R-1 to 3.	30 to 45
5.	MOT/313/93	46 to 50
6.	Reply to MOT	51 to 52
7.	Assent-in-Rejindales	53 to 60
8.	O.O. dttd 21-01-2000 —	

Certified that the file is complete in all respects.

Signature of S.O. (J)

Signature of Dealer. Hand.

15-02-2000